

CHAPTER 28

Jurors

PART A.- TRIALS BY JURY

1. In pursuance of the provisions of section 269 of the code of Criminal Procedure, 1898 the chief Commissioner, Delhi has been pleased to direct that the trial of all offences before the Court of Session in the State of Delhi shall be by the Judge himself. (*Delhi Government notification no. F.2(242)/55-Home, dated the 2nd April, 1956.*)

Notification
by Delhi
Government.

2. The Punjab Government have decided that at present the system of trial by jury should not be followed in the Punjab State. (*Punjab Government letter no. 65-J-56/16374, dated the 16th April, 1956.*)

Direction by
Punjab
Government.